

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P.(IB) No. 34/KB/2018

**Present: 1. Hon'ble Member (J) Shri Vijai Pratap Singh
2. Hon'ble Member (J) Shri Jinan K.R**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 08th January 2018, 10.30 A.M

| | | | |
|---------------------|--|------------------------|---------------------|
| Name of the Company | Mahesh Joshi -Vs- Shrachi Burdwan Developers Pvt.Ltd. | | |
| Under Section | 9 IBC | | |
| Sl. No. | Name & Designation of Authorized Representative (IN CAPITAL LETTERS) | Appearing on behalf of | Signature with date |

1) Sandeep Joshi,

Petitioner

S-Joshi

1. Kuldip Mallik Adv

2. Debshri Mallik Adv

Corp. Debtor

@ Mallik
8/1/2018

ORDER

Ld. Counsel for the operational creditor and the corporate debtor is present.

Ld. Counsel for the corporate debtor has sought leave of the Court for filing Vakalatnama and reply. Prayer is allowed. Vakalatnama along with Board Resolution and reply may be filed within 7 days with a copy in advance to the opposite party. Thereafter rejoinder, if any, may be filed within 7 days with a copy in advance to the opposite party.

List it on 30/01/2018 for admission.



(Jinan K.R.)
Member (J)



(V.P.Singh)
Member (J)